

**Bail Matter No. 12/2020**

**Baljeet Kaur Vs. CBI**


**07.09.2020.**

**Present:- Sh. Anurag Jain, Ld. Counsel for applicant/accused.  
Sh. Neetu Singh, Ld. PP for CBI.**

Ld. PP submits that reply to the bail application could not be filed for the reason that the entire CBI Office at CGO Complex, Lodhi Road was being sanitized as certain Covid Positive Cases were detected in the office. He seeks some more time for filing the reply and submits that the reply would be sent positively by tomorrow morning on the E-mail ID of this court.

Accordingly, list for arguments on bail application for tomorrow i.e. 08.09.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.

  
**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/07.09.2020**

**Item No. 2**

**CBI Case No. 213/2019**

**CBI Vs. S.S. Ahluwalia Etc**


**07.09.2020.**

**Present:- Sh. Neetu Singh, Ld. PP for CBI.  
Accused No. 2 has become approver vide order dt.  
27.09.1996.  
Proceedings qua A4 has been abated due to his death vide  
order dt. 26.05.1992.  
Mr. Shivendra Singh, Ld. Legal Aid Counsel for accused  
Inderjit Singh.  
None for remaining accused.**

The case is today listed for prosecution evidence. However, in view of the Circular No. 26/DHC/2020 dt. 30.07.2020, evidence has not to be recorded.

Accordingly, list for prosecution evidence on 08.10.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.

  
**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/07.09.2020**

**Item No. 3**  
**CBI Case No. 214/2019**  
**CBI Vs. Srichand Etc. (Chanderlok CGHS)**

**07.09.2020.**

**Present:- Sh. Neetu Singh, Ld. PP for CBI.**  
**Sh. Sanjay Diwakar, Ld. Counsel for accused Narayan Diwakar.**  
**Accused Anna Wankhede in person.**  
**None for remaining accused.**  
**(Trial qua A-10 Ramesh Chandra has been separated vide order dt. 09.01.2020)**  
**A-13 has already been discharged by the Hon'ble High Court vide order dt. 17.09.2019.**

Statement of accused Anna Wankhede U/s 313 Cr. PC recorded today.

Sh. Sanjay Diwakar Advocate has filed the written statement of accused Narayan Diwakar in response to the questionnaire supplied to the said accused by this court U/s 313 Cr PC. The same is taken on record. Since, the accused is stated to be not in a position to appear physically before this court, he shall appear through video conferencing on the next date of hearing positively.

An application has been received on behalf of accused Srichand and S.P. Saxena, stating that they were unable to submit their written statements u/s 313 Cr PC due to illness. Adjournment is sought, which is granted in the interest of justice.

Another application has been received on behalf of accused Rohit Saxena and Mohit Saxena seeking adjournment with further prayer to conduct the proceedings of this case through video conferencing.

Accordingly, the case is now listed for recording the statements of accused Srichand, S.P. Saxena, Rohit Saxena and Mohit Saxena on 14.09.2020.



The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT); CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/07.09.2020**

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**Item No. 1**

**CBI Case No. 403/2019**

**CBI Vs. M/s Dolphin Scaffoldings Pvt. Ltd**

**07.09.2020.**

**Present:- Sh. Neetu Singh, Ld. PP for CBI alongwith .  
Sh. Bharat Gupta, Ld. Counsel for A-1, A-2, A-3, A-6, A-7 & A-8.  
Sh. Akhand Pratap Singh, Ld. Counsel for A-5.  
Sh. Krishan Kumar Nadar, Ld. Counsel for A-10 & A-11.  
Sh. C.S. Gupta and Sh. Anand Shukla, Ld. Counsels for A-4, A-13 & A-14 alongwith A-13 & A-14 in person.  
A-4 i.e. the company M/s Samadhan Management Pvt. Ltd is represented by A-13.  
None for other accused.  
A-9 has not been summoned in this case.**

At the request of Ld. Counsel Akhand Pratap Singh, copy of the entire chargesheet and the documents have been supplied to him today.

Ld. PP has filed report with regards to the NBW issued against accused Sunny Kalra stating therein that he was not found present at the given address when the CBI team had reached there for execution of these warrants. The report is taken on record.

It is submitted by Ld. Counsel for accused Sunny Kalra that an application for grant of anticipatory bail for him was filed before the Hon'ble High Court which was listed for today. Ld. Counsel further submits that today the anticipatory bail application was dismissed as withdrawn from the Hon'ble High Court. The Ld. Counsel also submits that the accused Sunny Kalra intended to surrender before this court today but has been unable to do so on account of illness. The Ld. Counsel assures this court that the accused Sunny Kalra would surrender before the HIO Inspector S. Sridhar Iyer by tomorrow evening positively. In view of the said assurance of the Ld. Counsel, no further orders are required to be passed on the application for cancellation of NBW filed on behalf of said accused.



An application has been received from Dr. Khushboo Bharadwaj Advocate, who is representing A-12 Kanwar Pal Singh in this case, seeking exemption from personal appearance of A-12 for today and requesting that further proceedings of this case may be conducted through video conferencing.

List for further proceedings on 14.09.2020.

At request, copy of this order be given dasti to the Ld. PP as well as to the Ld. Counsel for accused Sunny Kalra.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/07.09.2020**